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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/ 3969 /2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The District & Sessions Judge,
Jorhat

Dated Guwahati, the 30th April, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Your letter no. JJA/3646/2024, dated 10.04.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Ranjita Agarwalla, Additional District and Sessions Judge, Jorhat, has been granted permission to avail LTC for the block period of 2022-2025, to visit Hyderabad via Jaipur from Jorhat and return, along with her twin children Shri Bidhan Chamaria(son), Smti. Bidhi Chamaria (daughter) and her husband Shri Sandeep Chamaria, w.e.f. 11.04.2024 to 20.04.2024, by the shortest possible route, as per existing Rules.

Smti. Agarwalla may be informed accordingly.

Thanking you.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/ 3970-3973 /2024/A. Dated 30th April, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti. Ranjita Agarwalla, Addl. District & Sessions Judge, Jorhat, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



REGISTRAR(VIGILANCE)

